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(2018) 06 CHH CK 0064 Chhattisgarh High Court

Case No: Writ Petition (S) No. 3929 Of 2018

Pramod Kumar Rajput APPELLANT

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State Of Chhattisgarh RESPONDENT

Date of Decision: June 18, 2018

Hon'ble Judges: Sharad Kumar Gupta, J

Bench: Single Bench

Advocate: Ramakant Pandey, Sunita Jain

Final Decision: Disposed Of

Judgement

Sharad Kumar Gupta, J

- 1. This Writ Petition has been filed by the petitioner aggrieved with the inaction on part of the respondent authorities in granting benefits of regular pay
- as has been granted to the similarly placed employees in the department.
- 2. Heard learned counsel for the parties.
- 3. Learned counsel for the petitioner submitted that the petitioner has not made any representation before the competent authority i.e. Respondent No.
- 1 and he wants to file his representation for grant of regular pay scale w.e.f. his initial date of appointment before the committee constituted by the
- State Government vide order dated 09.07.2012 for redressal of grievances of employees with regard to grant of regular pay scale from their initial

date of appointment.

- 4. The petitioner is directed to approach the Committee for appropriate relief and in turn, it is directed that the Committee shall consider and decide the
- case, in accordance with law and on its own merits. The needful may be done within a period of 12 weeks from the date of receipt of copy of this

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5. The Writ Petition is disposed of accordingly.